

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.2724**

**TO BE ANSWERED ON THE 2<sup>ND</sup> AUGUST, 2016/SHRAVANA 11, 1938 (SAKA)**

**WITHDRAWAL OF AFSPA**

**2724. SHRI C. N. JAYADEVAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government's attention has been drawn to the comment made by the Supreme Court that the indefinite deployment of armed forces in the name of restoring normalcy under AFSPA would mock at our democratic process and is indicative of the failure of the civil administration and the armed forces;**

**(b) if so, the details thereof; and**

**(c) whether the Government would consider the withdrawal of AFSPA, particularly from Manipur in view of the above situation and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIRAN RIJIJU)**

**(a) and (b): Yes Madam. The Hon'ble Supreme Court has made the comment in its judgment, dated 8.7.2016, passed in the matter of writ petition (criminal) No. 129 of 2012, extra Judicial Execution Victim Families Association.**

**(c): AFSPA is reviewed periodically and an objective assessment of the ground situation is made in consultation with security agencies and the concerned state Governments. The declaration of disturbed area under AFSPA in case of Manipur has been issued by the State Govt. of Manipur.**